

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1419/93

Date of Order: 15.11.93

BETWEEN :

Syed Jamaluddin

.. Applicant.

A N D

1. Union of India rep. by its Superintendent of Post Offices, Peddapalli Division, Peddapalli, Marimnagar Dist.
2. Director of Postal Services, Hyderabad Region, Dock Sadan Abids, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.K.Vasudeva Reddy

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE Mr.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

HON'BLE Mr.R.RANGARAJAN : MEMBER (ADMN.)

OA No. 1419/93

(u)

[AS PER SHRI V. NEELADRI RAO, VICE-CHAIRMAN]

Judgement dated 15-11-93.

This OA is filed challenging the order dated 23-8-93 placing him under suspension. It is stated that the charge memo. is not yet issued and hence it is argued that the order of suspension is illegal.

It cannot be stated that it is not open to the concerned authorities to place the employee under suspension even when the circumstances warrant, in a case where disciplinary proceedings are being contemplated. As such, contention for the applicant that it is not open to the concerned authority to place the employee under suspension without issue of charge memo. is not correct.

It is stated for the applicant that subsistence allowance is not paid to the applicant so far though the suspension order is issued on 23-8-93. So the respondents are directed to pay the subsistence allowance to the applicant in accordance with the rules from the date on which he was suspended.

The OA is accordingly ordered with no costs.

(R. RANGARAJAN)
MEMBER (ADMN.)

V. NEELADRI RAO
Vice-Chairman

(Open court judgement)

To NS

1. The Superintendent of Post Offices, Union of India, Peddapalli Division, Peddapalli, Karimnagar Dist.
2. The Director of Postal Services, Hyderabad Region, Dock Sadan, Abids, Hyderabad.
3. One copy to Mr.K.Vasudeva Reddy, Advocate, 4-2-614 Near Tarakarama Theatre, behind Navjeevan women's College, Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

Urgent
16/11/93.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.GUNNA : MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 15 - 11 - 1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No. 1419/93 in

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered
No order as to cost DESPATCH

